www.taxguru.in

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

WRIT PETITION (L) NO. 2764 OF 2015

The Chamber of Tax Consultants, Mumbai
& Others .. Petitioners.
V/s.
Union of India & Others .. Respondents.

Dr. K. Shivram Sr, Advocate with Mr. Rahul Hakani, Mr. V. B. Joshi, Mr. Rahul Sarda and Ms. Neelam Jadhav, for the Appellant.
Mr. Suresh Kumar, for the Respondent.

CORAM: M.S.SANKLECHA, &
G.S. KULKARNI, JJ.
DATE : 30th SEPTEMBER, 2015.

P.C:-

The order has been dictated in the open Court which is in the process of being transcribed. However, due to urgency, we are issuing the following operative order:-

OPERATIVE ORDER

(i) **RULE;**

(ii) The Respondent No.2 i.e. CBDT is directed to forthwith issue the order/ notification under Section 119 of the Income Tax Act and extend the due date for E-filing of the Income Tax Returns in respect of the assessee who are required to file return of income by 30th September, 2015 to 31st October,2015;

(ii) It is made clear that at this stage we have not opined any other

::: Uploaded on - 30/09/2015 ::: Downloaded on - 30/09/2015 21:12:42 :::

issue except to the extent of the aforesaid directions. It is made clear that this order will not affect any other obligation that may arise under the Act.

(G.S.KULKARNI,J.) **(M.S.SANKLECHA,J.)**

Bombay High Court

::: Uploaded on - 30/09/2015 ::: Downloaded on - 30/09/2015 21:12:42 :::

CERTIFICATE

Certified to be true and correct copy of the original signed Judgment/Order.

Bombay High Court

::: Uploaded on - 30/09/2015 ::: Downloaded on - 30/09/2015 21:12:42 :::